

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 206(ND)/2017
Appeal No. 37/2017

IN THE MATTER OF:

ISOFT Software Technologies Pvt. Ltd.
v.
Registrar of Companies

.....Petitioner

.....Respondent

SECTION : UNDER SECTION 252(1)

Order delivered on 14.11.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

Deepa Krishan
Hon'ble Member (T)

For the Petitioner(s): **Mr. Manoj Kumar Garg & Mr. Achint Gupta,**
Advocates

For the Respondent(s) : **Mr. Manish Raj, learned Company Prosecutor**

ORDER

Learned counsel for the petitioner states that rejoinder to the reply filed by the Registrar of Companies shall be filed within one week.

Let the rejoinder be filed within a week with a copy in advance to the other side.

List for further consideration 04.12.2017.

-Sd-
(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

-Sd-
(DEEPA KRISHAN)
(MEMBER TECHNICAL)

14.11.2017
Vineet